

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-146/2014/ 7022-35/A.

From: Shri P. Das,  
Registrar (Judl.),  
I/C Registrar General,  
Gauhati High Court, Guwahati.

To,

1. Shri Sarfraz Nawaz  
S/o Sri Nazrul Islam  
RDM Road, Aminpatty, P.O. & P.S. Nagaon  
District - Nagaon, Assam, PIN - 782001
2. Shri Biswadeep Baruah  
S/o Sri Ananda Baruah  
H. No.131, Mazgaon, Tezpur  
District - Sonitpur, Assam
3. Shri Abhijit Saikia  
S/o Sri Dayamay Saikia  
Sandhyachal Nagar, Lalmati, P.O. Basistha  
Guwahati-29, District - Kamrup (M), Assam.
4. Shri Angshuman Kaushik  
S/o Sri Dimbeswar Sharma  
6<sup>th</sup> Bye Lane, Sampri Path, Opp. Geetanagar Police Station  
Mother Teresa Road, Guwahati-24  
District - Kamrup (M), Assam
5. Smti. Zubeer Chaliha  
D/o Sri Kamakhya Prasad Chaliha  
Classic Enclave Flat No.4B, Opp. Hanuman Mandir,  
Lakheswar Baruah Path, New Guwahati  
District - Kamrup (M), Assam, PIN - 781020
6. Shri Kaushik Kamal Baruah  
S/o Sri Arun Kanti Baruah  
H. No.5, care of Jayanti Baruah, Amarawati Path  
Behind Dispur Baptist Church, Christian Basti  
Guwahati-781005, District - Kamrup (M); Assam
7. Shri Iqbal Alam Fanaji  
S/o Sri Badre Alam  
Harigaon Parua Opp. Home Guard  
District Training Centre, P.O. Nikamul Shatra  
P.S. Tezpur, Sonitpur, Assam
8. Smti. Satabdi Bhuyan  
D/o Hiranya Kumar Bhuyan  
H. No.5, Ajanata Nagar, Salbani, Noonmati  
Guwahati-20, District - Kamrup (M), Assam
9. Smti. Jahnabi Devi  
D/o Sri Prabhu Ram Katowal  
Chandmari, Near Hari Har Dham, Tezpur  
District - Sonitpur, Assam.
10. Smti. Dhanjeeta Das  
D/o Sri Bisweswar Das  
H. No.70, Forest Gate Above Biswajeet Jewellers

P.O. Narengi, Guwahati-26  
District - Kamrup (M), Assam

11. Shri Surajit Das  
S/o Sri Dhaneswar Das  
H. No.23, Bye Lane 2, Chandan Nagar, Survey  
Guwahati-28, District - Kamrup (M), Assam
12. Smti. Niva Rani Daley  
D/o Sri Deba Kumar Daley  
H. No.G 302, Natboma, Housefed Complex  
Hatigaon, Guwahati-38, District Kamrup (M), Assam
13. Shri Sundeep Kashyap Das  
S/o Sri Binod Ch. Das  
Kalyan Chandra Hazarika, Near Khemani Mill  
P.N. Road, Santipara, Dibrugarh, Assam
14. Shri Prasenjit Das  
S/o Sri Prasanna Kumar Das  
H. No.55 B, C/o P.K. Das, APS  
Retd. DSP Gopal Nagar, Noonmati  
Guwahati-20, District Kamrup (M), Assam

Dated Guwahati the, 26<sup>th</sup> September, 2014.

**Sub: Execution of Agreement for undergoing Pre-Appointment Training for one year for appointment in Grade-III of the Assam Judicial Service.**

**Ref: Government Notification No.JDJ.139/2013/110 dated 10.09.2014 regarding deputation of candidates to undergo Pre-Appointment Training for one year in connection with Appointment in the Grade-III of the Assam Judicial Service (copy enclosed).**

Sir/Madam,

With reference to the above, I am directed to inform you that you have been selected to undergo Pre-Appointment Training for one year in the Institution as decided by the Hon'ble Gauhati High Court in due course. Under the provision of Schedule-D of the Assam Judicial Service (Amendment) Rules, 2008 and in view of the decision of the meeting of the Full Court held on 13.09.2008, you are required to execute an Agreement undertaking the following terms and conditions :-

1. That you will undergo one year Pre-Appointment Training in the Institution selected by the Hon'ble High Court and successfully qualify in an examination to be conducted on completion of the training and on successful completion of the Pre-Appointment Training, you will serve the State of Assam for 5 (five) years.
2. That you will acquire adequate working knowledge of official/local language(s) of the State of Assam and for such purpose you will be required to pass a written test and an oral test in such official/local language(s) as a condition of satisfactorily completion of the training course.
3. That you will undergo a further orientation/acclimatization course for 4-6 weeks, if deemed necessary by the Hon'ble High Court.

4. That in the event you do not successfully complete the training course or, on successful completion thereof fail to serve the State of Assam for a minimum period of 5 (five) years, you will reimburse such amount, as may be decided by the Hon'ble High Court.

While sending herewith a copy of Agreement to be executed, you are informed to come to the Gauhati High Court and execute the said Agreement on 20.10.2014 during the office hours. If you fail to execute the Agreement on the fixed date it will be deemed that you are not interested to undergo the Pre-Appointment Training and in that event your selection will stand cancelled and the offer will be given to the wait listed candidate.

For the purpose, you are also to bring one Non-Judicial Stamp of ₹ 20/- (Rupees twenty) only.

**Enclo.** - As stated.

Yours faithfully,

Sd/-

**REGISTRAR (JUDL.)**  
**I/C REGISTRAR GENERAL**

✓ Memo No.HC.VII-146/2014/ 7036 /A, dated 26.09.2014.

Copy to :-

The Systems Analyst, Gauhati High Court, Guwahati. He is to upload the above letter on the High Court Website, forthwith.

**REGISTRAR (JUDL.)**  
**I/C REGISTRAR GENERAL**

26.9.2014